

The concerned State Governments are required to provide assistance for relief, rehabilitation and reclamation of land from their Plan/own resources, to the population affected due to erosion.

Talks with naxalites

†487. SHRI SHREEGOPAL VYAS:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether talks with naxalites has been initiated in any State;
- (b) if so, what has been the outcome thereof;
- (c) if not, whether Central Government is contemplating to hold talks with them; and
- (d) the names of the States which have made a request to that effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) States Governments have, from time to time, appealed to the Left Wing Extremists to abjure violence and hold talks with the Government on any issues that are of concern to them. Central Government does not have any Information whether any State Government is now engaged in any talks with the Left Wing Extremists. As far as the Central Government is concerned, it will welcome such talks between State Governments and Left Wing Extremists provided Left Wing Extremists abjure violence and give up their so-called "armed struggle". There is no proposal for the Central Government to hold talks directly with the Left Wing Extremists.

Schemes for Jail Reforms

488. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has been implementing schemes for Jail Reforms in the country;
- (b) if so, the details thereof indicating recommendations, if any, based on which the same are implemented and the period of its commencement with particular references to issues like providing adequate medical care to ailing detainees, segregation of hardened criminals in custody from undertrial detainees etc.;
- (c) whether Government has reviewed the situation in jails across the country especially in terms of their respective capacity to accommodate detainees *vis-a-vis* detainees being actually held therein; and
- (d) if so, State and UT-wise details thereof as on March 31, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes Sir. The Govt. of India had constituted following committees for various jail reforms in the country:

- (i) All India Jail Reforms Committee in 1980 headed by Justice A.N. Mulla (Retired) which gave its report in 1983.
- (ii) Kapoor Committee (1986) to examine and review various aspects of administration and management of prisons, especially in the context of security and discipline in prisons and suggest measures for their improvement.

†Original notice of the question was received in Hindi

(iii) National Expert Committee on Women Prisoners (1986) headed by Justice Krishna Iyer to examine the situation of women in Jails.

The aforesaid Committees gave various recommendations relating to prison buildings, living conditions in prison, training of prison personnel, strengthening of security, providing medical and psychiatric services to prisoners and providing facilities to women prisoners and their children. Majority of recommendations pertained to the State Governments. 'Prison' being a State subject, recommendations pertaining to State Governments were forwarded to them for appropriate necessary action.

The Government of India has also prepared a model prison manual for the superintendence and management of prisons in India. The manual was circulated to all the States in 2003 for its guidance and adoption. The manual has exclusive chapter which deals with the segregation of various kind of prisoners.

In order to implement the recommendations, the Government of India launched a non-plan scheme namely "Modernization of Prisons" in 2002-03 in 27 States with an outlay of Rs.1800 crore on a cost sharing basis in the ratio of 75:25 between the Central and State Governments respectively. The scheme has now ended on 31.3.2009.

(c) and (d) Yes Sir. As per statistics compiled by the National Crime Record Bureau, there were 376396 prisoners at the end of 2007 in various Jails in the country against the total authorized capacity of 277304 prisoners. The State-wise details of total number of Jail, authorized capacity and inmate population is given as per Statement.

Statement

Number of jails, available capacity, population of inmates and occupancy rate in States/UTs as on 31-12 2007

Sl.No.	State/UT	Total No. of Jails	Available Capacity	Inmate population	Occupancy Rate
1	2	3	4	5	6
1	Andhra Pradesh	134	12710	15045	118.4
2	Arunachal Pradesh *	-	-	-	-
3	Assam	27	6357	8705	136.9
4	Bihar	55	29598	39638	133.9
5	Chhattisgarh	27	5407	10451	193.3
6	Goa	5	356	366	102.8
7	Gujarat	24	6519	11842	181.7
8	Haryana	18	10482	13093	124.9
9	Himachal Pradesh	13	1131	1435	126.9
10	Jammu and Kashmir	12	3050	2299	75.4
11	Jharkhand	27	10738	17936	167.0
12	Karnataka	99	12144	13052	107.5
13	Kerala	43	3765	6742	179.1
14	Madhya Pradesh	120	20448	32712	160.0

1	2	3	4	5	6
15	Maharashtra	153	20901	25892	123.9
16	Manipur	2	970	444	45.8
17	Meghalaya	4	530	665	125.5
18	Mizoram	6	1163	941	80.9
19	Nagaland	10	1290	501	38.8
20	Orissa	70	10603	15368	144.9
21	Punjab	26	11742	15972	136.0
22	Rajasthan	105	17554	14687	83.7
23	Sikkim	2	196	226	115.3
24	Tamil Nadu	134	20321	16599	81.7
25	Tripura	11	1065	1317	123.7
26	Uttar Pradesh	61	37843	76180	201.3
27	Uttarakhand	0	2139	2709	126.6
28	West Bengal	53	20222	18598	92.0
	TOTAL States :	1250	269244	363415	135.0
29	A & N Islands	4	309	413	133.7
30	Chandigarh	1	1000	501	50.1
31	D & N Haveli	1	60	28	46.7
32	Daman & Diu	2	120	66	55.0
33	Delhi	10	6250	11605	185.7
34	Lakshadweep	4	16	22	137.5
35	Puducherry	4	305	346	113.4
	TOTAL (UTs) :	26	8060	12981	161.1
	TOTAL (All-India) :	1276	277304	376396	135.7

* Jails do not exist

Areas affected by Naxal menace

489. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- the State-wise total number of Naxal incidents, security forces killed, civilians killed, Naxals killed, during 2005, 2006, 2007 and 2008;
- whether Naxal menace is increasing;
- which are worst affected three States; and
- the total number of States and districts and police stations affected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Statement is enclosed. (See below)

(d) On the basis of LWE violence profile, 83 districts of 9 States have been included in the Security Related Expenditure Scheme of the Ministry, under which expenses of the State Governments for anti-naxal operations are reimbursed.